

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 675  
(To be answered on the 6<sup>th</sup> February 2025)**

**CONSTRUCTION OF CALICUT INTERNATIONAL AIRPORT**

**675. SHRI M K RAGHAVAN**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government has noticed delay in construction of Runway End Safety Area (RESA) at Calicut International Airport and if so, the reasons therefor;**
- (b) the current status of RESA construction along with the percentage of works completed at the said airport; and**
- (c) whether the Government has taken any remedial measures to speed up the said work and if so, the details thereof?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Shri Murlidhar Mohol)**

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**(a) to (c): The Airports Authority of India (AAI) projected a land requirement of 14.5 acre to the State Government of Kerala to provide for Runway End Safety Area (RESA) of 240m at both the ends of the runway at Calicut airport. As per the National Civil Aviation Policy, 2016, the responsibility for providing land for airport development, free of cost and free from all encumbrances, lies with the respective State Government. The issue was followed up by the Ministry of Civil Aviation with the State Government through multiple correspondences since March 2022 and the State Government handed over 12.54 acres of land to AAI on 19.10.2023. The work for RESA development was awarded on 19.02.2024. Environmental Clearance was obtained on 11.07.2024, followed by Consent to Establish (CTE) from the Kerala State Pollution Control Board on 08.10.2024. The site clearance, demolition, mobilisation, and barricading works have been completed. At present, out of 75 environmentally cleared borrow sites, permission for mining for only 4 sites has been received from Kerala State Mining and Geological Departments.**

**AAI proactively engages with relevant authorities to secure necessary permissions and clearances. In addition, the Ministry regularly monitors**

**progress and facilitates the resolution of operational bottlenecks to ensure timely completion of work.**

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